

MINUTES OF THE MEETING No. 10/12 dated 8.6.2011 (held on 10.6.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K Aggarwa, Deptt. of C&PC(PC.Div).
5. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.9/11 for confirmation and confirmed and adopted the same without any change.

Case No M-45 NC No.10/12 Dated 8.6.11(held on 10.6.2011)	M/ s Amol Dicalite Ltd, F.No. 01/83/50/ 86/AM09/DES-IV RLA F.No.08/24/40/143/AM08 Lic.No.0810068620 dated 22.11.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 8.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Perlite MP ® Rigid Perlite Pipe covering, having size 300 MM NB X 64 MM	10,000 Meter (164354 Kg)	1. Perlite ore size 0.5 – 0.15 MM 2. Silicone Specific weight	128.847 MT 2.710 MT

THK & Packed in corrugated Boxes, Palletised Perltemp (R) Rigid Perlite Pipe covering having size 300 MM NB X 64 MM Thick (16.4354 Kg/running meter)		0.98+/-0.02 Silicone	
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-46 NC No.10/12 Dated 8.6.11(held on 10.6.2011)	M/ s Mulchand M. Zaveri, Ahmedabad F.No. 01/83/50/ 1976/AM08/DES-IV RLA F.No.08/24/40/167/AM08 Lic.No.0810067661 dated 9.10.2007
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The Committee considered the case as per agenda. The case was discussed in the presence of TA DC(MSME). It was decided to call the applicant firm for personal hearing on 6.7.2011. The communication issued on 21.6.2011. Accordingly the case may be re-listed on 6.7.2011.

Case No M-47 NC No.10/12 Dated 8.6.11(held on 10.6.2011)	M/ s Global paper Link, Mumbai F.No. 01/83/162/ 103/AM12/DES-IV RLA F.No.03/84/76/0007/AM11
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The Committee considered the case as per agenda. The Committee discussed the case as per written comments/clarifications

submitted by the TA (DIPP) and it was decided that the contention of the firm that any paper which is 'printed' is 'coloured' is not correct, as per SION A-2081 and concluded that any paper which is printed cannot be considered to be 'coloured' and, hence, the documents submitted by the firm cannot be accepted towards fulfillment of export obligation.

RLA, Mumbai concerned to take necessary action as per above decision of NORMS COMMITTEE, with reference to their Letter No.03/EFC/MISC/19/AM09/352 dated 28.12.2010..

Case No M-48 NC No.10/12 Dated 8.6.11(held on 10.6.2011)	Clarification as to whether DEPB benefit F.No. 01/83/162/ 433/AM11/DES-IV
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The Committee considered the case as per agenda. The case was earlier considered by NC M.No.38/11 dated 22.12.2010 (held on 23.12.2010) Case No- D-2 and was decided as under:-

“The Committee considered the case as per agenda. It was discussed in the meeting with the Technical Authority, Deptt. of C&PC (Chem.Div.) and the Committee noted that the norms of Reactive Black BL / GR are printed at S.No.A-830 of Handbook of Procedures Vol. II published by DGFT. The Meta Phenylene Diamine Sulfonic Acid does not appear in the list of inputs in the SION required for the manufacture of Reactive Back BL / GR. Since DEPB facility is applicable in respect of inputs appearing in the SION, there is no justification to consider the request of the firm, as Meta Phenylene Diamine Sulfonic Acid is not covered under SION A-830. Accordingly the case was rejected by the Committee.”

The Committee decided to maintain the status quo and decided not to change the above decision. DEPB Committee to take action accordingly.

Case No M-49 NC No.10/12	M/ s J.D. Jones & Co. Pvt. Ltd, Kolkata F.No. 01/83/50/307/AM09/DES-IV
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Dated 8.6.11(held on 10.6.2011)	RLA F.No.02/24/40/0281/AM08 Lic.No.0210108327 dt. 18.1.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.6.2011 issued by DIPP. Accordingly the case may be re-listed on 6.7.2011..

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 10/83-ALC1/2011 **MEETING DATE** : 08.06.2011

1	Case No.:11/6/83-ALC1/2011	Party Name:MAHA VEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00065/AM12/	RLA File :04/24/040/00164/AM08/	Lic.No/Date:0410090749 29.08.2007	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that a D/L has been issued by E-Mail by DIPP on 6.6.2011. Accordingly the case may be re-listed on 6.7.2011..			

2	Case No.:8/6/83-ALC1/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00062/AM12/	RLA File :03/95/040/00966/AM08/	Lic.No/Date:0310456654 04.01.2008	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on			

6.7.2011.

3

Case No.:38/2/83-ALC1/2011	Party Name:BIOTA AGRO SOLUTIONS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
HQ File :01/83/050/00038/AM12/	RLA File :10/24/040/00166/AM08/	Lic.No/Date:1010028467 14.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/16/2011-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Bordeaux Mixture (Basic Copper Sulhate Mix. of Copper Sulphate & Calcium Hydroxide)	1 Kg	Copper Sulphate Pentahydrate (Tech. grade)	1.009 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:44/6/83-ALC1/2011		Party Name:MAHA VEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved		
	HQ File :01/83/050/00098/AM12/		RLA File :04/24/040/00130/AM08/	Lic.No/Date:0410096213 03.06.2008	Defer Date:		
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 6.6.2011 the Committee decided to approve the case as under:- A) <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr></table>					S.No.	Description of Item
S.No.	Description of Item	Quantity					

1.	24 MM Double Layer Glazed Insulated Unit Comprising of 6 MM Reflective ST 420 Heat Strengthened Glass + 12 MM Air Gap + 6 MM clear Float annealed glass (double walled insulated glass units)	2500 Sq. Mtr.
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Import Item

S.No.	Description of Item	Quantity
1.	6 MM Reflective ST 420 Glass	2700 Sq. Mtr.
2.	6 MM Clear Float Glass	2625 Sq. Mtr.
3.	Relevant Aluminium Spacer	Net + 2%
4.	Molecular Sieves (Phonossorb)	2.86 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
5.	Butyl (Sealant)	8 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
6.	Silicon Sealant DC(R) 982	95 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
7.	Silicon Sealant DC-2 Part	

B) Export Item

S.No.	Description of Item	Quantity
1.	6 MM Reflective ST 420 Glass Heat Strengthened	1582 Sq. Mtr.

Glass

Import Item

S.No.	Description of Item	Quantity
1.	6 MM Reflective ST 420 Glass	1677 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.: 34/6/83-ALC1/2011	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00088/AM12/	RLA File :34/24/040/00015/AM10/	Lic.No/Date:3410024236 25.05.2009	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 3.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 6.7.2011.			

6	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
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7	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.				

8	Case No.:77/51/83-ALC1/2010	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/01068/AM11/	RLA File :50/24/040/00012/AM10/	Lic.No/Date:5010000234 21.01.2010	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and noted that the case pertains to DIPP and U.O has been issued on 16.6.2011 for comments. Accordingly the case may be re-listed on 6.7.2011.				

9	Case No.:13/42/83-ALC1/2010	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00781/AM11/	RLA File :03/94/040/00095/AM11/	Lic.No/Date:0310572037 29.04.2010	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.2.2011 issued by this office. Reminder issued on 26.4.2011 and 19.5.2011. Accordingly the case may be re-listed on 6.7.2011..				

10	Case No.:65/46/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00910/AM11/	RLA File :09/24/040/00021/AM11/	Lic.No/Date:0910041957 06.05.2010	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 19.5.2011. Accordingly the case may be re-listed on 6.7.2011				

11	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 6.7.2011.			

12	Case No.:6/38/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Rejected
	HQ File :01/83/050/00685/AM11/	RLA File :03/95/040/00320/AM11/	Lic.No/Date:0310585717 02.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 31/1/2011 issued by this office. Reminder issued on 25.4.2011. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 19.5.2011 issued by this office. Accordingly the case may be re-listed on 6.7.2011..			

	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
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14	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.				

15	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda. The firm has sought time to provide information to the D/L issued by TA on 26.4.2011 and 19.5.2011. Another reminder issued by TA on 7.6.2011. As requested by TA, Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 6.7.2011.				

16	Case No.:33/6/83-ALC1/2011	Party Name:FINOTEX FIBRECAST,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00087/AM12/	RLA File :31/24/040/00123/AM11/	Lic.No/Date:3110044727 22.09.2010	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 16.6.2011 issued by this office. Accordingly the case may be re-listed on 6.7.2011..				

	Case No.:8/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00776/AM11/	RLA File :08/24/040/00167/AM10/	Lic.No/Date:0810092407 23.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/105/2006-Ch.II dated 10.6.2011 the Committee decided to approve the case as under:-				

17	Export Item	Qty.	Import Item	Qty.
	Acid Black 234 (Acid Black RHR)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4. Sodium Nitrite	0.365 Kg 0.250 Kg 0.126 Kg 0.250 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Rejected
	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 31/1/2011 issued by this office. Reminder issued on 28.4.2011. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Rejected
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 31/1/2011 issued by this office. Reminder issued on 26.4.2011. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:10/83-ALC1/2011	Status:Case
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20			08.06.2011	Rejected
	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 31/1/2011 issued by this office. Reminder issued on 26.4.2011. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:06.07.2011
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of Telecommunication on 11.2.2011 and again vide D.O. reminder dated 28.4.2011 and 16.6.2011. Comments awaited. . Accordingly the case may be re-listed on 6.7.2011.			

22	Case No.:57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:06.07.2011
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

23	Case No.:12/46/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00857/AM11/	RLA File :04/24/040/00185/AM11/	Lic.No/Date:0410118352 26.10.2010	Defer Date:06.07.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.

24	Case No.:25/46/83-ALC1/2010	Party Name: SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date: 10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date: 3410028501 03.11.2010	Defer Date: 06.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been and sent to DIPP on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 6.7.2011...			

25	Case No.:26/46/83-ALC1/2010	Party Name: SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date: 10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date: 3410028500 03.11.2010	Defer Date: 06.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been and sent to DIPP on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 6.7.2011.			

26	Case No.:40/34/83-ALC1/2010	Party Name: VPAC CARTONS INDIA PVT LTD.,	Meet No/Date: 10/83-ALC1/2011 08.06.2011	Status: Case Rejected
	HQ File :01/83/050/00631/AM11/	RLA File :07/24/040/00310/AM11/	Lic.No/Date: 0710075341 10.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/2/2011 followed by reminder dated 29.4.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

27	Case No.: 49/34/83-ALC1/2010	Party Name:JOCIL LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Approved
	HQ File :01/83/050/00640/AM11/	RLA File :09/24/040/00349/AM11/	Lic.No/Date:0910044243 12.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/14/2007-Ch.II dated 8.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Distilled Fatty Acids Derived from Palm Fatty Acids Distillate Acid Value 213-216 SAP Value 213-216 IV 32-36 USM – 0.7% Max.	1 Kg	Palm Fatty Acid Distillate (PFAD) FFA 80% minimum IV – 50-55 MIV-1% Max. Unsap-2% Max Acid Value-180-190 Sap Value-190-205	1.01 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.: 66/46/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00911/AM11/	RLA File :06/24/040/00040/AM11/	Lic.No/Date:0610019702 12.11.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.3.2011 issued by this office. Reminder issued on 20.5.2011. Accordingly the case may be re-listed on 6.7.2011..			

29	Case No.:4/6/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00058/AM12/	RLA File :03/95/040/00641/AM11/	Lic.No/Date:0310602543 23.11.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 6.7.2011..			

30	Case No.:50/46/83-ALC1/2010		Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.		Meet No/Date:10/83-ALC1/2011 08.06.2011		Status :Case Approved								
	HQ File :01/83/050/00895/AM11/		RLA File :31/24/040/00149/AM11/		Lic.No/Date:3110045606 24.11.2010		Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/129/2011-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Dextrin</td><td>1 Kg</td><td>Corn/Tapioca/Casava/Potato Starch</td><td>1.05 Kg</td></tr></table>								Export Item	Qty.	Import Item	Qty.	Dextrin	1 Kg	Corn/Tapioca/Casava/Potato Starch
Export Item	Qty.	Import Item	Qty.												
Dextrin	1 Kg	Corn/Tapioca/Casava/Potato Starch	1.05 Kg												
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

31	Case No.:32/46/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00877/AM11/	RLA File :31/24/040/00161/AM11/	Lic.No/Date:3110045653 26.11.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (PC.Division) for comments. U.O issued on 20.5.2011 and defer the case for four weeks. Accordingly the case may be re-listed on 6.7.2011.			

32	Case No.:12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

33	Case No.:16/2/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00016/AM12/	RLA File :07/24/040/00335/AM11/	Lic.No/Date:0710075701 29.11.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 3.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

34	Case No.:10/6/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00064/AM12/	RLA File :03/94/040/00776/AM11/	Lic.No/Date:0310603421 29.11.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda. The application was refer to DC(MSME) on 20.5.2011 for providing the comments. as the application was returned by hand by PC Division stating that it is not pertaining to PC Division.. Accordingly the case may be re-listed on 6.7.2011.			

35	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:06.07.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 6.7.2011..

36	Case No.:12/2/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00012/AM12/	RLA File :03/94/040/00782/AM11/	Lic.No/Date:0310604022 01.12.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda. The application was refer to DC(MSME) for providing the comments. U.O issued on 23.5.2011.Accordingly the case may be re-listed on 6.7.2011.			

37	Case No.:11/2/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00011/AM12/	RLA File :03/94/040/00806/AM11/	Lic.No/Date:0310605127 08.12.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

38	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda. The firm has sought time to provide information to the D/L issued by TA, DC (MSME) on 26.4.2011 and 19.5.2011. Another reminder issued by TA on 7.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6.7.2011.			

39	Case No.:16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.5.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 6.7.2011..			

40	Case No.:6/6/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00060/AM12/	RLA File :03/94/040/00794/AM11/	Lic.No/Date:0310607310 22.12.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 3.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 6.7.2011.			

41	Case No.:20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011.. Accordingly the case may be relisted on 6.7.2011			

	Case No.:15/2/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00015/AM12/	RLA File :31/24/040/00197/AM11/	Lic.No/Date:3110046211	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011. Accordingly the case may be relisted on 6.7.2011

Case No.: 1/42/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Approved
HQ File :01/83/050/00769/AM11/	RLA File :08/24/040/00057/AM11/	Lic.No/Date:0810095285 06.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/30/2006-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 434 (Dye content 65%)	1 Kg	1. Resorcinol 2. Sodium Picramate 3. 1:6 Cleaves Acid 4. Sodium Nitrite	0.115 Kg 0.227 Kg 0.229 kg 0.146 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 38/42/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
HQ File :01/83/050/00806/AM11/	RLA File :31/24/040/00176/AM11/	Lic.No/Date:3110046337 07.01.2011	Defer Date:06.07.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.

45	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

46	Case No.:7/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00061/AM12/	RLA File :03/95/040/00798/AM11/	Lic.No/Date:0310610004 07.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.6.2011. Accordingly the case may be relisted on 6.7.2011			

47	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

48	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 5.4.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.6.2011 issued by this office. Accordingly the case may be re-listed on 6.7.2011..

49	Case No.:42/42/83-ALC1/2010		Party Name:SATYAM PHARMA CHEM PVT LTD		Meet No/Date:10/83-ALC1/2011 08.06.2011		Status:Case Approved	
	HQ File :01/83/050/00810/AM11/		RLA File :03/95/040/00449/AM11/		Lic.No/Date:0310610200 10.01.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/81/2006-Ch.II dated 23.5.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Lithium Acetate Anhydrous		1 Kg	1. Lithium Carbonate 2. Acetic Acid		0.589 Kg 0.956 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

50	Case No.: 23/2/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00023/AM12/	RLA File :06/24/040/00052/AM11/	Lic.No/Date:0610020526 11.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

	Case No.: 48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.5.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.6.2011 issued by this office. Accordingly the case may be re-listed on 6.7.2011..

Case No.:19/6/83-ALC1/2011

Party Name:FICUS PAX PVT. LTD.,

Meet No/Date:10/83-ALC1/2011
08.06.2011

**Status:Case
Approved**

HQ File :01/83/050/00073/AM12/

RLA File :07/21/040/00752/AM11/

Lic.No/Date:0710076693
12.01.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 6.6.2011 the Committee decided to approve the case as under:-

Export Item : As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty corrugated Board 1825 x 3205 MM	1 Sq.Mtr./Sq. Mtr. content in export
2.	Triwall 7 Ply Heavy Duty corrugated Board 1825 x 2280 MM	1 Sq.Mtr./Sq. Mtr. content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/6/83-ALC1/2011

Party Name:NEW (INDIA) IMAGI NG
INDUSTRIES PVT. LTD.

Meet No/Date:10/83-ALC1/2011
08.06.2011

**Status:Case
Approved**

HQ File :01/83/050/00057/AM12/

RLA File :03/95/040/00789/AM11/

Lic.No/Date:0310611048
14.01.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 6.6.2011 the Committee decided to approve the case as under:-

Export Item : As per application

Quantity : 1 Kg

Import Item for export S.No.1 and 2 :

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 92+/- 10%	1.05 Kg/Kg content in export product

Import Item for export S.No.3 :

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 112+/- 10%	1.05 Kg/Kg content in export product

Import Item for export S.No.4 and 5 :

S.No.	Description of Item	Quantity
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 112+/- 10%	1.03 Kg/Kg content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/2/83-ALC1/2011

Party Name:KRISHI RASAYAN EXPORTS
PVT. LTD.,

Meet No/Date:10/83-ALC1/2011
08.06.2011

**Status:Case
Deferred**

54	HQ File :01/83/050/00019/AM12/	RLA File :02/24/040/00184/AM11/	Lic.No/Date:0210153624 17.01.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011 As requested by TA, Committee decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.				

55	Case No.:17/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00017/AM12/	RLA File :07/21/040/00785/AM11/	Lic.No/Date:0710076772 18.01.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.				

56	Case No.:16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 10.6.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.				

57	Case No.:17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 10.6.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.				

58	Case No.:19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 10.6.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

59	Case No.:31/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00031/AM12/	RLA File :07/24/040/00429/AM11/	Lic.No/Date:0710077002 28.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.4.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6.7.2011.			

60	Case No.:32/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00032/AM12/	RLA File :07/24/040/00430/AM11/	Lic.No/Date:0710076993 28.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 6.6.2011 the Committee decided to approve the case as under:- <u>Export Item :</u> Pallet 1200 x 800 mm (pine wood) <u>Quantity :</u> 1 Number <u>Import Item</u>			

S.No.	Description of Item	Quantity
1.	Pine wood (in form of blocks, top deck and deck board)	1.02 CBM/CBM content in export product
2.	Relevant ZN/Vinyl Coated Coil Nail Ring Shank	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 10.6.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

62	Case No.:15/50/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00965/AM11/	RLA File :02/24/040/00198/AM11/	Lic.No/Date:0210154217 01.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda. The Committee noted the letter dated 24.5.2011 from the firm informing that they have already clarified to C&PC(Chem.Div) to recommend norms on repeat basis as per Lic.No.0210145728 dated 27.7.2010. And also requested to waive CA certificate. A request was also made to make correction in the name of import item from Dihenyl Amine to Diphenyl Amine. U.O issued to TA on 10.6.2011. Accordingly the case may be re-listed on 6.7.2011.			

	Case No.:33/2/83-ALC1/2011	Party Name:KRISHI RASAYAN	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00033/AM12/	RLA File :02/24/040/00193/AM11/	Lic.No/Date:0210154215 01.02.2011	Defer Date:

63

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/14/2009-Ch.II dated 2.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Cartap 50 SP (Cartap Hydrochloride 50% SP)	1 Kg	Cartap Technical 98%	0.510 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64

Case No.:27/2/83-ALC1/2011	Party Name:BGP INNOVATIVES (FORMERLY KNOWN AS ALCHEM	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
HQ File :01/83/050/00027/AM12/	RLA File :34/24/040/00278/AM11/	Lic.No/Date:3410029236 02.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/32/2005-Ch.II dated 6.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Potassium Nitrite	1 Kg	1. Potassium Carbonate 2. Sodium Nitrite	0.858 Kg 0.857 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65

Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:06.07.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 3.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.

66	Case No.:5/46/83-ALC1/2010	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00850/AM11/	RLA File :03/95/040/00846/AM11/	Lic.No/Date:0310614591 07.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.4.2011 As requested by TA, Committee decided to defer consideration of the case for four weeks to enable, NC to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

67	Case No.:6/46/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00851/AM11/	RLA File :03/95/040/00878/AM11/	Lic.No/Date:0310614600 07.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div.) for providing the comments. As requested by TA, Committee decided to defer consideration of the case for four weeks U.O issued on 24.5.2011. Accordingly the case may be re-listed on 6.7.2011.			

68	Case No.:29/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00029/AM12/	RLA File :30/24/040/00061/AM11/	Lic.No/Date:3010072707 07.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/8/2010-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Carbaryl 50% WP	1 Kg	1. Carbaryl Technical 97%	0.515 Kg
		2. Dispersing Agent	0.090 Kg
		3. Wetting Agent	0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 30/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Approved
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HQ File :01/83/050/00030/AM12/	RLA File :30/24/040/00062/AM11/	Lic.No/Date:3010072709 07.02.2011	Defer Date:
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/8/2010-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Pretilachlor 50% EC	1 Kg	1. Pretilachlor Technical 94%	0.532 Kg
		2. Solvent (Solvent C-IX)	0.390 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 1/6/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Approved
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HQ File :01/83/050/00055/AM12/	RLA File :03/94/040/00999/AM11/	Lic.No/Date:0310614993 08.02.2011	Defer Date:
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/94/2004-Ch.II dated 26.12.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chemical : Antifoulant DA 2343	1 Kg	As approved by NC	-Do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:8/47/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00919/AM11/	RLA File :03/95/040/00897/AM11/	Lic.No/Date:0310615402 10.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

72	Case No.:28/2/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00028/AM12/	RLA File :11/24/040/00066/AM11/	Lic.No/Date:1110024031 10.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

	Case No.:2/6/83-ALC1/2011	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00056/AM12/	RLA File :03/95/040/00885/AM11/	Lic.No/Date:0310615212 10.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/71/2006-Ch.II dated 5.9.2009 the Committee decided to approve the			

case as under:-

73

Export Item	Qty.	Import Item	Qty.
Blend of Sodium Salt containing 34% of Sodium Salt of Phenol Sulphonic Acid and 65% of Basic Chromium Sulphate	1 Kg	1. Phenol 2. Caustic Soda Lye (47%) 3. Basic Chromium Sulphate	0.164 Kg 0.311 Kg 0.653 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/6/83-ALC1/2011

Party Name:ASHA PENN COLOR
PVT.LTD.

Meet No/Date:10/83-ALC1/2011
08.06.2011

Status:Case
Approved

HQ File :01/83/050/00066/AM12/

RLA File :03/94/040/00956/AM11/

Lic.No/Date:0310615447
10.02.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/136/2006-PC.II dated 9.6.2011 the Committee decided to approve the case as under:-

74

Export Item	Qty.	Import Item	Qty.
Cellulose Acetate Butyrate Pigmented Chips	1 Kg	1. Cellulose Acetate Butyrate Resin 2. Relevant Organic/Inorganic Pigment 3. Additive i.e. Dodecyl/Alkyl Sulphonate based Solution (Additive content 13.64%)	1.02 Kg/Kg content in the Export product 1.02 Kg/Kg content in the export product 0.2242 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.:14/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00014/AM12/	RLA File :30/24/040/00063/AM11/	Lic.No/Date:3010072916 14.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

76	Case No.:42/6/83-ALC1/2011	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00096/AM12/	RLA File :09/24/040/00514/AM11/	Lic.No/Date:0910045577 17.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

77

Case No.:23/6/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status :Case Approved
HQ File :01/83/050/00077/AM12/	RLA File :30/24/040/00065/AM11/	Lic.No/Date:3010073007 18.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/8/2010-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pretilachlor 50% EC	1 Kg	1. Pretilachlor Technical 94%	0.532 Kg
		2. Solvent (Solvent C-IX)	0.390 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

78	Case No.:25/2/83-ALC1/2011	Party Name:BARODA TEXTILE EFFECTS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00025/AM12/	RLA File :34/24/040/00302/AM11/	Lic.No/Date:3410029407 22.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.5.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 6.7.2011..			

79	Case No.:13/6/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved								
	HQ File :01/83/050/00067/AM12/	RLA File :10/24/040/00119/AM11/	Lic.No/Date:1010041846 22.02.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their U.O.No. BT/IL/05/338/2011-PID dated 3.5.2011 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Novowash EO5</td><td>1 Kg</td><td>Indiage Neutra Flex (Concentrated neutral Enzyme)</td><td>0.04 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Novowash EO5	1 Kg	Indiage Neutra Flex (Concentrated neutral Enzyme)	0.04 Kg
	Export Item	Qty.	Import Item	Qty.								
Novowash EO5	1 Kg	Indiage Neutra Flex (Concentrated neutral Enzyme)	0.04 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

	Case No.:22/6/83-ALC1/2011	Party Name:RUSHIL DECOR LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00076/AM12/	RLA File :08/24/040/00355/AM11/	Lic.No/Date:0810096633	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/101/2006-PC.II dated 31.5.2011 the Committee decided to approve the case as under:-

80

Export Item	Qty.	Import Item	Qty.
Single Side Decorative Laminate Cladded with Aluminium Foil (Thickness 0.8 mm Weight 1.679 Kg +/-2.5%/Sq. Mtr.)	1 Sq.Mtr.	1. Kraft paper 2. Phenol 3. Paraformaldehyde (Purity 91+/- 1%) 4. Aluminium Foil (Thickness 100 micron)	0.591 Kg 0.257 Kg 0.127 Kg 0.369 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81

Case No.:4/2/83-ALC1/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
HQ File :01/83/050/00004/AM12/	RLA File :34/24/040/00313/AM11/	Lic.No/Date:3410029450 25.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/89/2010-Ch.II dated 23.5..2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Coco Fatty Acid Chloride	1 Kg	Coco Fatty Acid	1.065 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

82	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

83	Case No.:2/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00952/AM11/	RLA File :10/24/040/00122/AM11/	Lic.No/Date:1010041942 28.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

84	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

85	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

86	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

87	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

88	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

	Case No.:8/50/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Approved
	HQ File :01/83/050/00958/AM11/	RLA File :03/94/040/00625/AM11/	Lic.No/Date:0310618389 28.02.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (ChemDiv.) vide U.O.No. 14010/63/2010-Ch.II dated 8.6.2011 the Committee decided to approve the			

89	case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Zinco seal 600 2X (40% of Ludox Lithium Poly Silicate and 20% Sil Quest A- 187 Silane)	1 Kg	1. Ludox Lithium Poly Silicate 2. Sil Quest A-187 Silane (Glycedoxy Propyl Tin Methoxy Silane)	0.400 Kg 0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

90	Case No.:18/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00018/AM12/	RLA File :07/24/040/00494/AM11/	Lic.No/Date:0710077729 01.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.6.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 6.7.2011..			

91	Case No.:14/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00964/AM11/	RLA File :08/24/040/00345/AM11/	Lic.No/Date:0810096904 04.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

	Case No.:22/50/83-ALC1/2010	Party Name:AIZHER FINE CHEM PVT.LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
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92

HQ File :01/83/050/00972/AM11/	RLA File :03/94/040/01073/AM11/	Lic.No/Date:0310619650 04.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 7.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
As per application	16,000 Kg	1. Benzyl 2 Naphthyl Ether 2. Colour Former Black ODB II	576 Kg 480.4 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.6.2011. Accordingly the case may be relisted on 6.7.2011			

94	Case No.:41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00095/AM12/	RLA File :34/24/040/00292/AM11/	Lic.No/Date:3410029510 04.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.7.2011.. Accordingly the case may be relisted on 6.7.2011			

	Case No.:29/50/83-ALC1/2010	Party Name:PAN-CHEM CORPORATION,	Meet No/Date:10/83-ALC1/2011	Status:Case
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95			08.06.2011	Deferred
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date:0310619863 07.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

96	Case No.:35/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00985/AM11/	RLA File :17/24/040/00042/AM09/	Lic.No/Date:1710003816 07.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

97	Case No.:36/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00986/AM11/	RLA File :17/24/040/00114/AM09/	Lic.No/Date:1710003817 07.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

98	Case No.:37/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00987/AM11/	RLA File :17/24/040/00023/AM11/	Lic.No/Date:1710003818 07.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.

99	Case No.:38/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00988/AM11/	RLA File :17/24/040/00024/AM11/	Lic.No/Date:1710003819 07.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.201. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

100	Case No.:38/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00092/AM12/	RLA File :34/24/040/00310/AM11/	Lic.No/Date:3410029525 07.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

101	Case No.:39/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Deffered
	HQ File :01/83/050/00093/AM12/	RLA File :34/24/040/00311/AM11/	Lic.No/Date:3410029526 07.03.2011	Defer Date:08.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

102	Case No.: 26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

103	Case No.: 46/6/83-ALC1/2011	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00100/AM12/	RLA File :04/24/040/00329/AM11/	Lic.No/Date:0410122335 08.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

104	Case No.: 33/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
	HQ File :01/83/050/00983/AM11/	RLA File :17/24/040/00022/AM10/	Lic.No/Date:1710003827 09.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

	Case No.: 30/50/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Approved
	HQ File :01/83/050/00980/AM11/	RLA File :04/24/040/00311/AM11/	Lic.No/Date:0410122343 09.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP			

vide their U.O.No. Nil dated 6.6.2011 the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
“Solder Paste OM 5002 - 62/36/2 T3 or T4 Combination of 11.5% Paste Flux OM 5002 with 88.5% Solder Powder SN 62/PB36/2 Type 3 or Type 4 Powder”	1000 Kg	1. Relevant Type Solder Powder 62/36/2 SN 62/PB 36/2	893.800 Kgs
		2. Paste Flux OM 5002	116.200 Kgs

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

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Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

Case No.:34/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
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108	HQ File :01/83/050/00984/AM11/	RLA File :17/24/040/00045/AM10/	Lic.No/Date:1710003828 09.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

109	Case No.:39/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00989/AM11/	RLA File :17/24/040/00054/AM10/	Lic.No/Date:1710003829 09.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

110	Case No.:41/50/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00991/AM11/	RLA File :03/95/040/00981/AM11/	Lic.No/Date:0310620585 10.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 6.7.2011..			

111	Case No.:24/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00024/AM12/	RLA File :07/24/040/00507/AM11/	Lic.No/Date:0710077973 10.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.6.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the			

case may be re-listed on 6.7.2011..

112	Case No.:37/2/83-ALC1/2011	Party Name:A.G.MULTIPACK,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00037/AM12/	RLA File :11/24/040/00072/AM11/	Lic.No/Date:1110024223 10.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

113	Case No.:28/6/83-ALC1/2011	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00082/AM12/	RLA File :17/24/040/00025/AM11/	Lic.No/Date:1710003846 11.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7..2011.			

114	Case No.:25/6/83-ALC1/2011	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00079/AM12/	RLA File :08/24/040/00375/AM11/	Lic.No/Date:0810097178 14.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 8.6.2011.			

	Case No.:36/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
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115	HQ File :01/83/050/00036/AM12/	RLA File :07/24/040/00513/AM11/	Lic.No/Date:0710078257 22.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

116	Case No.:21/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00021/AM12/	RLA File :30/24/040/00071/AM11/	Lic.No/Date:3010073764 23.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/8/2010-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thiamethoxam 25% WG	1 Kg	1. Thiamethoxam Technical 97%	0.259 Kg
			2. Sodium Lignosulphate	0.050 Kg
			3. Sodium Lauryl Sulphate	0.037 Kg
			4. Carrier Diatomaceous earth	0.050 Kg
			5. Binder corn starch	0.600 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to DC(MSME) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.

118	Case No.:1/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00001/AM12/	RLA File :03/95/040/01037/AM11/	Lic.No/Date:0310623909 29.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

119	Case No.:2/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00002/AM12/	RLA File :03/95/040/01045/AM11/	Lic.No/Date:0310623923 29.03.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

120	Case No.:26/6/83-ALC1/2011		Party Name:FICUS PAX PVT. LTD.,		Meet No/Date:10/83-ALC1/2011 08.06.2011		Status:Case Approved	
	HQ File :01/83/050/00080/AM12/		RLA File :07/24/040/00545/AM11/		Lic.No/Date:0710078410 29.03.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 7.6.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	As per application		1 Number	1. Pine wood (in form of blocks,		1.02 CBM/CBM in		

		top deck and deck board) 2. Relevant Coil wire collated nail ring shank	export product Net to net
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.:27/6/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00081/AM12/	RLA File :07/24/040/00538/AM11/	Lic.No/Date:0710078427 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/28/2009-Ch.II dated 6.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	PTEC 524 H Lube Oil Additive (Containing 30% Lubricant additive 104 A and 50% of Lubricant additive 206)	1 Kg	1. Lubricant additive 104A (Synthetic Alkyl Benzene Calcium Sulphonate) 2. Lubricant additive 206 (Zinc Primary Secondary alkyl dithiophosphate) 3. Lubricant additive 558 (Dinonyl diphenyl amine) 4. Lubricant additive 508 (Phenolic ester antioxidant)	0.301 Kg 0.502 Kg 0.015 Kg 0.015 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:29/6/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
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122	HQ File :01/83/050/00083/AM12/	RLA File :07/24/040/00552/AM11/	Lic.No/Date:0710078414 29.03.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.				

123	Case No.:6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.6.2011.. Accordingly the case may be relisted on 6.7.2011				

124	Case No.:14/6/83-ALC1/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00068/AM12/	RLA File :02/24/040/00134/AM11/	Lic.No/Date:0210157195 01.04.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.				

125	Case No.:36/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00090/AM12/	RLA File :10/24/040/00139/AM11/	Lic.No/Date:1010042460 07.04.2011	Defer Date:06.07.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.				

126	Case No.:37/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00091/AM12/	RLA File :10/24/040/00140/AM11/	Lic.No/Date:1010042461 07.04.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.7.2011.			

127	Case No.:35/6/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00089/AM12/	RLA File :30/24/040/00002/AM12/	Lic.No/Date:3010074262 13.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 15022/8/2010-Ch.II dated 9.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Penconazole 50% (Penconazole 50% EC)	1 Kg	1. Pretilachlor Technical 94% 2. Emulsifier (Aromatic Petroleum distillate) 3. Solvent Solvent (naptha)	0.532 Kg 0.080 Kg 0.393 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:9/6/83-ALC1/2011	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Approved
	HQ File :01/83/050/00063/AM12/	RLA File :05/24/040/00431/AM11/	Lic.No/Date:0510288855	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/38/2010-Ch.II dated 24.6.2010 the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Stabilizer (Methyl Tin Mercaptide/Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate)	1 Kg	1. Tin Ingot/Tin Alloy 2. 2-Ethyl Hexyl Thio Glycolate (2 EHTG)	0.220 kg 0.760 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

129

Case No.: 31/6/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
HQ File :01/83/050/00085/AM12/	RLA File :05/23/040/00005/AM12/	Lic.No/Date:0510289066 28.04.2011	Defer Date:06.07.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.

130

Case No.: 32/6/83-ALC1/2011	Party Name:AIZHER FINE CHEM PVT.LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status: Case Deferred
HQ File :01/83/050/00086/AM12/	RLA File :03/94/040/01169/AM11/	Lic.No/Date:0310628557 28.04.2011	Defer Date:06.07.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.6.2011.. Accordingly the case may be relisted on 6.7.2011

131	Case No.:47/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00101/AM12/	RLA File :03/95/040/01063/AM11/	Lic.No/Date:0310628787 29.04.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 6.7.2011.			

132	Case No.:48/6/83-ALC1/2011	Party Name:SWASTIK INDUSTRIAL ENTERPRISE	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00102/AM12/	RLA File :03/95/040/00063/AM12/	Lic.No/Date:0310628872 29.04.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

133	Case No.:49/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00103/AM12/	RLA File :03/94/040/00072/AM12/	Lic.No/Date:0310628877 29.04.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

134	Case No.:50/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00104/AM12/	RLA File :03/94/040/00071/AM12/	Lic.No/Date:0310628888 29.04.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011

135

Case No.:51/6/83-ALC1/2011	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status :Case Approved
HQ File :01/83/050/00105/AM12/	RLA File :03/95/040/01060/AM11/	Lic.No/Date:0310629095 02.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/77/2007-Ch.II dated 26.4.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Quent 19 4,4-Biphenylene-bis [O,O-bis (2,4-di-tert- butylphenyl) phosphonite]	1 Kg	1. Biphenyl 2,4 Ditertiary butyl Phenol 3. Caustic Soda Lye (48%)	0.189 Kg 0.886 Kg 1.680 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

136	Case No.:52/6/83-ALC1/2011		Party Name:ROHA DYE CHEM PVT. LIMITED,		Meet No/Date:10/83-ALC1/2011 08.06.2011		Status :Case Approved	
	HQ File :01/83/050/00106/AM12/		RLA File :03/95/040/01015/AM11/		Lic.No/Date:0310629175 03.05.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/143/2004-Ch.II dated 21.12.2009 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Sunset Yellow (Food		1 Kg	1. Sulphanilic Acid		0.625 Kg		

Yellow 3) (C.I.No.15985) (Dye content 85%)	2. Beta Nephthol 3. Sodium Nitrite 4. Caustic Soda 5. Soda Ash	0.527 Kg 0.184 Kg 0.250 Kg 0.432 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

138	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

139	Case No.:2/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00182/AM12/	RLA File :09/24/040/00428/AM11/	Lic.No/Date:0910046898 25.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

140	Case No.:3/10/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00183/AM12/	RLA File :05/24/040/00058/AM12/	Lic.No/Date:0510291729 26.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

141	Case No.:4/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00184/AM12/	RLA File :31/83/040/00019/AM12/	Lic.No/Date:3110048280 27.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

142	Case No.:5/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00185/AM12/	RLA File :04/24/040/00053/AM12/	Lic.No/Date:0410124487 30.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

143	Case No.:6/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00186/AM12/	RLA File :04/24/040/00062/AM12/	Lic.No/Date:0410124488 30.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

144	Case No.:7/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00187/AM12/	RLA File :04/24/040/00345/AM11/	Lic.No/Date:0410124489 30.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

145	Case No.:8/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00188/AM12/	RLA File :04/24/040/00346/AM11/	Lic.No/Date:0410124528 31.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

146	Case No.:9/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00189/AM12/	RLA File :04/24/040/00024/AM12/	Lic.No/Date:0410124533 31.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

147	Case No.:10/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00190/AM12/	RLA File :04/24/040/00036/AM12/	Lic.No/Date:0410124536 31.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

148	Case No.:11/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00191/AM12/	RLA File :04/24/040/00007/AM12/	Lic.No/Date:0410124538 31.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

149	Case No.:12/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Deferred
	HQ File :01/83/050/00192/AM12/	RLA File :31/83/040/00018/AM12/	Lic.No/Date:3110048357 31.05.2011	Defer Date:06.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011			

150	Case No.:13/10/83-ALC1/2011	Party Name:SHOBHA CARDS PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Added
	HQ File :01/83/050/00193/AM12/	RLA File :05/24/040/00450/AM11/	Lic.No/Date:0510292228 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011.			

151	Case No.:14/10/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Added
	HQ File :01/83/050/00194/AM12/	RLA File :05/24/040/00063/AM12/	Lic.No/Date:0510292232 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011.			

152	Case No.:15/10/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:10/83-ALC1/2011 08.06.2011	Status:Case Added
	HQ File :01/83/050/00195/AM12/	RLA File :05/23/040/00051/AM12/	Lic.No/Date:0510292335 01.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.7.2011.			

Date:17.06.2011

Place:New Delhi

G. SARAIVANAN

Foreign Trade Development Officer